

3

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

ORDERS OF THE TRIBUNAL

26.07.2012

OA No. 505/2012

Mr. P.N. Jatti, Counsel for applicant.

The present OA has been filed by the applicant against the order dated 20.07.2012 (Annexure A/1) vide which the applicant has been promoted to the post of Record Attendant on regular basis in the pay scale of Rs.5200-20,000/- + Rs.1800 Grade Pay in the National Archives of India, Record Center, Bhubneshwar. The prayer of the applicant is that since his wife is employee of Nagar Nigam, Jaipur and his children are studying at Jaipur, he may be adjusted against the vacant post of Record Attendant at Jaipur. The applicant has represented before the competent authority to this effect on 25.07.2012 but no decision has been taken by the respondents.

2. Learned counsel for the applicant has drawn my attention to the Government of India, Ministry of Personnel, Public Grievances and Pension, Department of Personnel & Training's office memorandum No. 28034/9/2009-Estt. (A) dated 30.09.2009 (Annexure A/5) which deals with the policy for posting of husband and wife at the same station, the Para 4(vii) of which reads as under:-

"(vii) Where one spouse is employed under the Central Government and the other spouse is employed under the State Government:-

The spouse employed under the Central Govt. may apply to the competent authority and the competent authority may post the said officer to the station or if there is no post in that station to the State where the other spouse is posted."

3. In view of the fact that representation of the applicant is pending with the respondents, they are directed to decide the same by a speaking & reasoned order within a period of one month. If the post of Record Attendant is vacant at Jaipur and no-one has been posted so far, than that post shall not be filled up till the disposal of the representation of the applicant.

4. If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

5. With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)